

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.62/5273/2020 (SWP.no.518/2017)



This the 27th day of November, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Inspector(S) Ghulam Nabi Khan, Aged 59 years, Son of Ghulam Mohammad Khan, Resident of Mangnipora, Bandipora, Kashmir.Applicant

(Advocate: Mr. Mian Tuffail for Mr. M A Qayoom)

Versus

1. State of J&K through Commissioner/Secretary to Govt.. Home Department, Civil Secretariat Srinagar/Jammu.
2. Director General of Police, J&K Jammu.
3. Inspector General of Police, Kashmir Zone, Srinagar.
4. Senior Superintendent of Police, Bandipora.
5. Commandant, IRP 8th BN, Manasbal.

.....Respondents

(Advocate:- Mr. Amit Gupta, learned Additional Advocate General)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

The applicant was working as Inspector (S) in the Executive Police in the State of Jammu and Kashmir. Through order dated 16.03.2017, he was transferred from one place to another. An order of relief was also passed on 16.03.2017. Challenging that, the applicant filed SWP No. 518 of 2017 before the Hon'ble High Court of Jammu and Kashmir.

2. The SWP has since been transferred to this Tribunal in view of re-organization of the State of Jammu & Kashmir and renumbered as TA.No.5273/2020.

3. Today, we heard Mr. Mian Tufail for Mr. M A Qayoom, learned counsel for the applicant and Mr. Amit Gupta, learned Deputy Advocate General, for the Respondents, in detail.

4. The respondents filed a reply by stating that the transfer of the applicant was due to departmental exigency.

5. On the strength of the interim order passed, the applicant continued in the same place and he has since retired from service on 08.04.2018. Nothing remains to be decided at this stage.

6. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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